

**Compulsory Deposit Scheme (Income-Tax Payers)  
Amendment Act, 1985**

**25 of 1985**

**[30 March 1985]**

CONTENTS

1. Short Title
2. Amendment Of Section 8

**Compulsory Deposit Scheme (Income-Tax Payers)  
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An Act further to amend the Compulsory Deposit Scheme (Income) tax Payers) Act, 1974. BE it enacted by Parliament in the Thirty-sixty Year of the Republic of India as follows:--

**1. Short Title :-**

This Act may be called the Compulsory Deposit Scheme (Income-tax Payers) Amendment Act, 1985.

**2. Amendment Of Section 8 :-**

In section 8 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, (38 of 1974) in sub-section (1),--

(a) in the proviso, for the words "Provide that", the words "Provided further that" shall be substituted;

(b) before the proviso as so amended, the following proviso shall be inserted, namely:--

"Provided that no depositor shall be entitled to withdraw before the expiry of the financial year 1985-86 any amount which, in accordance with the foregoing provisions of this sub-section, is repayable or payable during that financial year and the provisions of sub-section (2) shall apply in relation to such amount as they apply in relation to any amount referred to in that subsection:".

